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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.A. 388/2023**

WASIM AKRAM MALIK

.....Appellant

Through: Mr. Mehmood Pracha, Mr.
Jatin Bhatt, Mr. Kshitij Singh,
Advs.

versus

NATIONAL INVESTIGATION AGENCY

.....Respondent

Through: Ms. Shilpa Singh, SPP, Mr.
Priyam Aggarwal, Mr.
Shantanu Singh Chandel, Advs
and Dy SP Sanjeev Kapoor.
Ms. Avshreya Pratap Singh
Rudy and Ms. Usha Jamnal,
Advs.

CORAM:

HON'BLE MR. JUSTICE VIVEK CHAUDHARY

HON'BLE MS. JUSTICE SHALINDER KAUR

ORDER

05.08.2025

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1. The learned counsel for the appellant submits that appellant is entitled to speedy trial and for that purpose, the matter was listed for today to ascertain the progress of the trial.
2. The learned Special Public Prosecutor submits that since the last date of hearing, approximately seven more witnesses have



been duly examined and discharged, and a few witnesses are presently under examination-in-chief or under cross-examination. It is further submitted that the trial is being conducted on a day-to-day basis.

3. The progress report has been filed by the respondent. Let the same be taken on record. A copy thereof be furnished to the opposite side.
4. List on 24.09.2025.

VIVEK CHAUDHARY, J

SHALINDER KAUR, J

AUGUST 5, 2025/H/SK